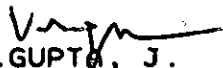




Sr. No.	Date	Orders
		<p>25.09.2000</p> <p>Present: Sh.S.K.Bansal for the plaintiff. Sh.R.N.Prabhakar with Sh.Himanshu Prabhakar for the defendant.</p> <p><u>IA No.2010/2000 & Suit No.2262/94</u></p> <p>Both the parties have jointly filed IA No.2010/2000 under Order 23 Rule 3 read with 151 CPC alleging that the parties have amicably settled the matter and defendant has no objection if the suit is decreed in terms of prayer clause 16(1) & (2) of the plaint. Alongwith the application affidavits of Sh.Chandresh Kumar Sharma, one of the partner of the plaintiff-firm and Sh.Vinod Kumar Sharma, proprietor of the defendant-firm have been filed.</p> <p>Counsel for both the parties confirm the statement made in the application and submit that suit be decreed in terms of the compromise arrived at between the parties.</p> <p>In view of the said statement, suit is decreed against defendant in terms of prayer clause 16(1) & (2) of the plaint, Rest of the reliefs claimed by the plaintiff are declined. Application also stand disposed of.</p> <p>September 25, 2000 sb</p> <p style="text-align: right;"> K.S.GUPTA, J.</p>